

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 372/91

198

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DATE OF DECISION 24.9.1991 160Bhanudas Govind Chitalkar PetitionerMr. G.S.Walia Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

--- Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. U.C.Srivastava, Vice-Chairman.

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

(U.C.Srivastava)
V/C

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

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Original Application No. 372/91

Bhanudas Govind Chitalkar,
C/o. Mr. G.S.Walia, Advocate,
Office No.65, 1st Floor,
Prabhat Centre, New Konkan Bhavan,
New Bombay 400 614.

... Applicant

v/s

1. Union of India, through
General Manager, Western
Railway, Churchgate, Bombay 20.

2. Divisional Railway Manager,
Western Railway, Bombay Central,
Bombay 400 008.

3. Sr. Divisional Mechanical
Engineer (Loco), Bombay Divn.,
Western Railway, Bombay Central,
Bombay 400 008.

... Respondents

CORAM : Hon'ble Vice-Chairman, Shri U.C.Srivastava.
Hon'ble Member (A), Shri M.Y.Priolkar

Appearances:

Mr. G.S.Walia, Advocate
for the applicant.

None present for the respondents.

ORAL JUDGEMENT:

Dated : 24.9.1991

(Per. U.C.Srivastava, Vice-Chairman)

The applicant was removed from service vide order dated 30.7.1979. He approached the appellate authority and thereafter the Railway Board. The Railway Board also dismissed his representation on 11.8.1981 i.e. prior to the coming in force of the Administrative Tribunal. We have, therefore, no jurisdiction in the matter and further the delay as such cannot be condoned. The application is accordingly dismissed.

(M.Y.Priolkar)
Member(A)

(U.C.Srivastava)
Vice-Chairman